

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO.127/2024/EZ
(Earlier O.A. No.575 of 2024/PB)**

News item titled " Erosion pushes turtle nests 14 km in
Odisha" appearing in the times of India , ... Appellants
Vrs.

National Coastal Zone Management Authority
Through Chairman. ... Respondents

MEMO

As per direction of this Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata dated 10.09.2024, copies of order passed in Suo Moto W.P.(C) No.7118 of 2021 PIL filed by Registrar (Judicial) Vrs. Principal Secretary with regard to "Olive Ridley Turtles" are filed herewith.

Cuttack

Date 03.12.2024


(PARTHA SARATHI NAYAK)
ADDL. GOVT. ADVOCATE
MOB NO.94372277043

High Court of Orissa

High Court of Orissa
Case Details

Case Type	: WP(C)	
Filing Number	: 7118/2021	Filing Date: 22-02-2021
Registration Number	: 7118/2021	Registration Date: 22-02-2021
CNR Number	: ODHC01-014052-2021	

Case Status

First Hearing Date	:
Next Hearing Date	: Next Date is not given
Stage of Case	: FOR ADMISSION
Coram	: 3144DR. JUSTICE B.R.SARANGI (ACJ) , MR. JUSTICE MURAHARI SRI RAMAN
Bench	: Division Bench
State	: ORISSA
District	: Cuttack
Judicial	: Civil Section
Causelist Name	: Supplementary(Daily)
Short Order	: ADJOURNED
Not Before Me	:

Petitioner and Advocate

1) IN RE OLIVE RIDLEY TURTLES Advocate- MR.MOHIT AGARWAL (AMICUS CURIAE)

Respondent and Advocate

1) PRINCIPAL SECRETARY,FOREST AND ENVIRONMENT DEPT Advocate - M/S.SATYAJIT MOHAPATRA,K.MOHANTY,M.K.AGARWALLA 2) PRINCIPAL CHIEF CONSERVATOR OF FOREST,WILD LIFE, ODISHA

Acts

Under Act(s)	Under Section(s)
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Subordinate Court Information

Court Number and Name	: ---
Case Number and Year	: 0
Case Decision Date	: --
state	:
District	:

IA Details

IA Number	Party	Date of Filing	Next Date	IA Status
IA/7189/2021 Classification :	BIKASH CHANDRA DAS PRINCIPAL SECRETARY,FOREST AND ENVIRONMENT DEPT	04-05-2021	--	Pending

History of Case Hearing

Cause List Type	Judge	Business On Date	Hearing Date	Purpose of hearing
Supplementary(Daily)	DR. JUSTICE S. MURALIDHAR (CJ) , MR. JUSTICE B. P. ROUTRAY		23-02-2021	FRESH ADMISSION
Supplementary(Daily)	DR. JUSTICE S. MURALIDHAR (CJ) , MR. JUSTICE B. P. ROUTRAY		26-02-2021	FRESH ADMISSION
Supplementary(Daily)	DR. JUSTICE S. MURALIDHAR (CJ) , MR. JUSTICE B. P. ROUTRAY		15-03-2021	FRESH ADMISSION
Supplementary(Daily)	DR. JUSTICE S. MURALIDHAR (CJ) , MR. JUSTICE B. P. ROUTRAY		29-04-2021	FOR ADMISSION
Supplementary(Daily)	DR. JUSTICE S. MURALIDHAR (CJ) , MR. JUSTICE B. P. ROUTRAY		12-04-2021	FOR ADMISSION
Supplementary(Daily)	DR. JUSTICE S. MURALIDHAR (CJ) , MR. JUSTICE B. P. ROUTRAY		26-04-2021	FOR ADMISSION
Supplementary(Daily)	DR. JUSTICE S. MURALIDHAR (CJ) , MR. JUSTICE B. P. ROUTRAY		27-04-2021	FOR ADMISSION
Supplementary(Daily)	DR. JUSTICE S. MURALIDHAR (CJ) , MR. JUSTICE B. P. ROUTRAY		05-05-2021	FOR ADMISSION
Supplementary(Daily)	DR. JUSTICE S. MURALIDHAR (CJ) , MR. JUSTICE B. P. ROUTRAY		12-05-2021	FOR ADMISSION
Supplementary(Daily)	DR. JUSTICE S. MURALIDHAR (CJ) , MR. JUSTICE K.R.MOHAPATRA		31-05-2021	FOR ADMISSION
Weekly Daily	DR. JUSTICE S. MURALIDHAR (CJ) , MISS JUSTICE SAVITRI RATHO		03-08-2021	FOR ADMISSION
Weekly Daily	DR. JUSTICE S. MURALIDHAR (CJ) , MR. JUSTICE B. P. ROUTRAY		21-09-2021	FOR ADMISSION
Supplementary(Daily)	DR. JUSTICE S. MURALIDHAR (CJ) , MR. JUSTICE B. P. ROUTRAY		16-11-2021	FOR ADMISSION

Supplementary(Daily)	DR. JUSTICE S. MURALIDHAR (CJ) , MR. JUSTICE ADITYA KUMAR MOHAPATRA	23-12-2021	FOR ADMISSION
Supplementary(Daily)	DR. JUSTICE S. MURALIDHAR (CJ) , MR. JUSTICE ADITYA KUMAR MOHAPATRA	18-01-2022	FOR ADMISSION
Supplementary(Daily)	DR. JUSTICE S. MURALIDHAR (CJ) , MR. JUSTICE R.K.PATTANAİK	09-03-2022	FOR ADMISSION
Supplementary(Daily)	DR. JUSTICE S. MURALIDHAR (CJ) , MR. JUSTICE R.K.PATTANAİK	26-04-2022	FOR ADMISSION
Supplementary(Daily)	DR. JUSTICE S. MURALIDHAR (CJ) , MR. JUSTICE R.K.PATTANAİK	12-07-2022	FOR ADMISSION
Supplementary(Daily)	DR. JUSTICE S. MURALIDHAR (CJ) , MR. JUSTICE R.K.PATTANAİK	17-10-2022	FOR ADMISSION
Supplementary(Daily)	DR. JUSTICE S. MURALIDHAR (CJ) , MR. JUSTICE CHITTARANJAN DASH	01-03-2023	FOR ADMISSION
Supplementary(Daily)	DR. JUSTICE S. MURALIDHAR (CJ) , MR. JUSTICE MURAHARI SRI RAMAN	26-06-2023	FOR ADMISSION - PIL
Supplementary(Daily)	MR. JUSTICE SUBHASIS TALAPATRA , MISS JUSTICE SAVITRI RATHO	04-07-2023	FOR ADMISSION
Supplementary(Daily)	MR. JUSTICE SUBHASIS TALAPATRA , MISS JUSTICE SAVITRI RATHO	04-08-2023	FOR ADMISSION
Supplementary(Daily)	MR. JUSTICE SUBHASIS TALAPATRA , MISS JUSTICE SAVITRI RATHO	12-09-2023	FOR ADMISSION
Supplementary(Daily)	DR. JUSTICE B.R.SARANGI (ACJ) , MR. JUSTICE MURAHARI SRI RAMAN		FOR ADMISSION
Supplementary(Daily)	DR. JUSTICE B.R.SARANGI (ACJ) , MR. JUSTICE MURAHARI SRI RAMAN		FOR ADMISSION

Orders

THERE IS AN SQL ERROR

Order Number	Order on	Judge	Order Date	Order Details
1	WP(C)/7118/2021	DR. JUSTICE S. MURALIDHAR (CJ),MR. JUSTICE B. P. ROU TRAY	23-02-2021	
2	WP(C)/7118/2021	DR. JUSTICE S. MURALIDHAR (CJ),MR. JUSTICE B. P. ROU TRAY	26-02-2021	
3	WP(C)/7118/2021	DR. JUSTICE S. MURALIDHAR (CJ),MR. JUSTICE B. P. ROU TRAY	15-03-2021	
4	WP(C)/7118/2021	DR. JUSTICE S. MURALIDHAR (CJ),MR. JUSTICE B. P. ROU TRAY	19-03-2021	
5	WP(C)/7118/2021	DR. JUSTICE S. MURALIDHAR (CJ),MR. JUSTICE B. P. ROU TRAY	12-04-2021	
6	WP(C)/7118/2021	DR. JUSTICE S. MURALIDHAR (CJ),MR. JUSTICE B. P. ROU TRAY	26-04-2021	
7	WP(C)/7118/2021	DR. JUSTICE S. MURALIDHAR (CJ),MR. JUSTICE B. P. ROU TRAY	27-04-2021	
8	WP(C)/7118/2021	DR. JUSTICE S. MURALIDHAR (CJ),MR. JUSTICE B. P. ROU TRAY	05-05-2021	
9	WP(C)/7118/2021	DR. JUSTICE S. MURALIDHAR (CJ),MR. JUSTICE K.R.MOHAPATRA	12-05-2021	
10	WP(C)/7118/2021	DR. JUSTICE S. MURALIDHAR (CJ),MISS JUSTICE SAVITRI RATHO	31-05-2021	
11	WP(C)/7118/2021	DR. JUSTICE S. MURALIDHAR (CJ),MR. JUSTICE B. P. ROU TRAY	03-08-2021	
12	WP(C)/7118/2021	DR. JUSTICE S. MURALIDHAR (CJ),MR. JUSTICE B. P. ROU TRAY	21-09-2021	
13	WP(C)/7118/2021	DR. JUSTICE S. MURALIDHAR (CJ),MR. JUSTICE ADITYA KUMAR MOHAPATRA	16-11-2021	
14	WP(C)/7118/2021	DR. JUSTICE S. MURALIDHAR (CJ),MR. JUSTICE ADITYA KUMAR MOHAPATRA	16-11-2021	
15	WP(C)/7118/2021	DR. JUSTICE S. MURALIDHAR (CJ),MR. JUSTICE ADITYA KUMAR MOHAPATRA	23-12-2021	
16	WP(C)/7118/2021	DR. JUSTICE S. MURALIDHAR (CJ),MR. JUSTICE R.K.PATTANAİK	16-02-2022	
17	WP(C)/7118/2021	DR. JUSTICE S. MURALIDHAR (CJ),MR. JUSTICE R.K.PATTANAİK	09-03-2022	
18	WP(C)/7118/2021	DR. JUSTICE S. MURALIDHAR (CJ),MR. JUSTICE R.K.PATTANAİK	26-04-2022	
19	WP(C)/7118/2021	DR. JUSTICE S. MURALIDHAR (CJ),MR. JUSTICE R.K.PATTANAİK	12-07-2022	
20	WP(C)/7118/2021	DR. JUSTICE S. MURALIDHAR (CJ),MR. JUSTICE CHITTARANJAN DASH	17-10-2022	
21	WP(C)/7118/2021	DR. JUSTICE S. MURALIDHAR (CJ),MR. JUSTICE MURAHARI SRI RAMAN	01-03-2023	
22	WP(C)/7118/2021	MR. JUSTICE SUBHASIS TALAPATRA,MISS JUSTICE SAVITRI RATHO	26-06-2023	
23	WP(C)/7118/2021	DR. JUSTICE B.R.SARANGI (ACJ),MR. JUSTICE MURAHARI SRI RAMAN	30-11-2023	

24	WP(C)7118/2021	DR. JUSTICE B.R.SARANGI (ACJ),MR. JUSTICE MURAHARI SRI RAMAN	17-01-2024	
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W.P.(C) No. 7118 of 2021 - PIL

02. 23.02.2021
1. The cause title of this petition shall read “In Re : Olive Ridley Turtles”.
 2. An article dated 4th February, 2021 published in online news service www.downtoearth.org.in authored by Sri Ashis Senapati has been brought to the notice of this Court.
 3. It mentions the death of 800 Olive Ridley in Odisha since January this year in the Gahirmatha marine sanctuary, the world’s largest rookery of the sea turtles. The article mentions that turtles are dying after getting stuck in fishing nets. Many of the dead turtles bore injuries and were found trapped in a trawl or gill nets.
 4. The article goes on to state that a large number of sea turtles are in danger due to the presence of plastic, polythene and other litter at the sanctuary as well as the Rushikulya beach, which is another nesting site for the Olive Ridley species. It is stated that many fishermen are dumping damaged fishing nets, plastic bottles, polythene and other hazardous materials into the ocean. The carcasses of the dead turtles are emanating a foul smell on the beaches, thus turning away the visitors. It is stated that forest officials are burying the dead turtles in shallow pits and that the beach is littered with dead Olive Ridley sea turtles.
 5. The Court notices that earlier, this Court had examined this very issue more than 25 years ago in O.J.C. No. 3128 of 1994 (WWF-India v. State of Orissa), wherein a detailed order was passed on 14th May 1998.

6. Again, this Court in O.J.C. No. 14889 of 1998 (Biswajit Mohanty v. State of Orissa) issued a large number of directions. When the Court realized that its directions required constant monitoring for their implementation, it revived the petition and the last of the orders issued is dated 7th March, 2003. However, for some reason, the petition does not appear to have been listed thereafter.

7. It is, therefore, time to revive the issue to ensure that the threat caused to the Olive Ridley turtles that have been visiting the beaches of Odisha over many years are not endangered and that the general health of the coast is improved and preserved. It is a matter of concern that despite several directions having been issued over the years, nothing much appears to have happened to improve the situation.

8. The article in question refers to the Government of Odisha imposing a ban on fishing activities in the Gahiramatha Marine Sanctuary upto 20 kilometers off the shore from 1st November 2020 to 31st May 2021. Despite the State claiming that surprise raids are being carried out to implement the above ban order, clearly not enough has been done.

9. Notice is issued in the first instance to the Government of Odisha through the Secretary, Department of Environment and Forests, Government of Odisha; Assistant Conservator or Forests, Mangrove Forest Division (WL), Rajnagar; Additional District Magistrate, Kendrapara; Deputy Director, Fisheries (SBW),

Cuttack and the Collector, Kendrapara to apprise the Court on the next date of the steps taken to deal with the crisis mentioned in the article in question, on an urgent basis.

10. Mr. P.K. Muduli, learned Additional Government Advocate accepts notice on their behalf.

11. The Court appoints Mr. Mohit Agarwal, learned counsel as Amicus Curiae to assist the Court in the matter.

12. Copies of the aforementioned article as well as the copies of the complete paper book and orders in OJC No.3128 of 1994 (WWF-India v. State of Orissa) and OJC No.14889 of 1998 (Biswajit Mohanty v. State of Odisha) be provided by the Registry of this Court to both Mr. Mohit Agarwal, learned Amicus Curiae and Mr. P.K. Muduli, learned Additional Government Advocate, immediately.

13. List on 26th February, 2021.

(Dr. S. Muralidhar)
Chief Justice

(B.P. Routray)
Judge

W.P.(C) PIL No.7118 of 2021

03. 26.02.2021
1. Heard Mr. Mohit Agarwal, learned Amicus Curiae and Mr. P. K. Muduli, learned Additional Government Advocate for the State (Opposite Party Parties).
 2. An affidavit dated 25th February, 2021 of Sri Bikash Ranjan Dash, Divisional Forest Officer, Mangrove Forest Division (Wildlife), Rajnagar, has been placed on record by Mr. Muduli. It sets out the steps taken for protection and monitoring of turtles from November, 2020 till March, 2021. *Inter alia*, it is stated that as per the decision of the High Level Committee for protection and conservation of Olive Ridley Sea turtles, chaired by the Chief Secretary to Government of Odisha, the DRDO authority at Wheeler Island and the Dhamra Port authority have been dimming the lights at their respective establishments near the nesting beach during the season; the missile testing is also being kept on hold during this period. It is claimed that 30 boats involved in illegal fishing in Gahirmatha (Marine) Wildlife Sanctuary have been seized and 167 persons have been arrested. It is stated that 15 floating buoys are being installed along the boundary of the sanctuary to prevent entry of fishing trawlers and the process of such installation will be completed by March, 2021. It is claimed that because of the efforts of the stakeholders, the mortality of turtles has reduced significantly to less than 50% this year as compared to previous years.
 3. Mr. Mohit Agarwal, learned Amicus Curiae, points out how the area where fishing activities have been completely

banned extends to 20 kilometres off the coastline and length-wise, it is a distance of 70 kilometres. He suggests that such a large area cannot be effectively monitored by the coast guards and that it might be useful to have Thermal Imaging Cameras (TICs) installed at various critical points along the coastline to enable an effective check of the illegal fishing activities. The State Government is directed to examine the feasibility of installing such TICs immediately so that during the nesting season that can be an effective check on illegal fishing in the area.

4. Mr. Agarwal also points out to the directions issued earlier by this Court in OJC No.3128 of 1994 (*WWF-India v. State of Orissa*) requiring a Turtle Excluder Device (TED) to be installed in all the fishing trawlers/boats, which are deployed in the area in question by fishermen. It is expected that such TED device would considerably reduce the mortality of the Olive Ridley turtles. He further points out that it is not clear whether those directions have been complied with at all.

5. With a view to ensuring that the directions earlier issued by this Court both in OJC No.3128 of 1994 as well as OJC No.14889 of 1998 and whether, in fact, the steps as claimed in the affidavit dated 25th February 2021 are in fact being taken and have the desired effect, the Court considers it appropriate to constitute a three member team, comprising: (i) Dr. Kartik Shanker, Professor, Centre for Ecological Sciences, Indian Institute of Science, Bangalore, (ii) Shri

Susanta Nanda, IFS, Director Environment holding additional charge of CEO, Chilika Development Authority, Bhubaneswar and (iii) Mr. Mohit Agarwal, learned Amicus Curiae to undertake a visit to the two major nesting sites i.e. the Gahirmatha (Marine) Wildlife Sanctuary and the Rushikulya beach and submit a report to this Court, not later than 10th March, 2021. It will be open to the team to interact with the local population, the fishermen and any other party who may be involved in the aspects of conservation and protection of the ecological biodiversity in the area. The team will, apart from ascertaining whether the directions issued earlier have been complied with, and verifying what is stated in the affidavit filed today by the State, also suggest what steps need to be immediately taken- in the short term, in the medium term and the long term- to ensure that the earlier directions issued by this Court are complied with and that the protection of the Olive Ridley turtles during the nesting season is ensured.

6. The State Government is directed to extend its complete support to the team by providing, travel, transport and other arrangements including providing for the safety and security of the team. Mr. P. K. Muduli is requested to ensure that a complete set of papers, including copies of the orders/directions issued by the Court earlier, the orders passed in the present petition, and the affidavit filed today are provided to each of the team members.

7. List on 15th March, 2021.

8. The office is directed to communicate this order to Dr. Kartik Shanker on his e-mail, as well as to Shri Susanta Nanda and Mr. Mohit Agarwal forthwith.

(Dr. S. Muralidhar)
Chief Justice

(B.P. Routray)
Judge

M. Panda

04. 15.03.2021
1. Heard Mr. Mohit Agarwal, learned Amicus Curiae and Mr. P. K. Muduli, learned Additional Government Advocate for the State (Opposite Parties).
 2. A report has been submitted by the Committee, appointed by the Court, containing some useful suggestions. *Inter alia*, the report notes that there has been fluctuating trend in the mortality figure of Olive Ridley Sea turtles for the last ten years. The report sets out the figures furnished by the Principal Chief Conservator of Forests (Wildlife), which shows that between 2010-11 to 2019-20, more than 60-70% of the mortality comes from the Devi Estuary alone. It is estimated that the current mortality continues to be at the rate of about 4000 to 7000 Olive Ridley Sea turtles per year. It is stated that the mortality of the turtles along the Odisha coast is mainly due to trawling operations. There is incidental killing of the turtles due to suffocation in fishing nets of trawlers or by injuries inflicted by the propellers of the trawlers.
 3. The Committee finds little to be gained by promoting the use of Turtle Excluder Devices (TEDs) and has sought some more time to analyze the issue in depth.
 4. There are certain short-term measures that the Committee has recommended, which appear to be acceptable even to the State, as submitted by Mr. Muduli, learned Additional Government Advocate. Of these, the Court directs that the following measures should be immediately put in place by the State:

- i. The prohibition of fishing activities by trawlers in the area of Devi River Mouth (Keluni Muhan to New-Devi Nasi Island North) as per Notification dated 12th November 2014 of F&ARD Department should be strictly enforced, with the help of the three marine police stations within the jurisdiction of Gahirmatha marine sanctuary, viz., Talachua, Tantiapal and Jamboo.
- ii. The Coast Guard to enforce the ban stringently in association with Forest and Environment Department. The Union of India will also co-operate in this effort.
- iii. The three police stations aforementioned should be immediately provided with sea-going patrolling boats with an additional force for protection of the sanctuary through joint patrolling with the Forest Department to ensure that no trawler enters the sanctuary area.
- iv. No-fishing zones should be clearly demarcated.
- v. The nesting beach at Gahirmatha should be fenced up at the landward side at the end of the beach with temporary wire mesh over a length of 3 kilometres to protect the nesting olive riddles, eggs and hatchings from predators like feral dogs, wild pigs, jackals and hyenas.
- vi. The existing temporary fencing at Gogharkuda-Purunabandha beach be strengthened likewise.

vii. The boundary of Gahirmatha Marine Sanctuary with its geo-coordinates should be uploaded in GSP systems of all fishing boats by the F&ARD Department in order that their movement in the sea can be clearly recorded.

viii. The State Government will initiate a discussion with the Indian Space Research Organisation (ISRO) on the feasibility of installing transponders in all mechanized fishing vessels and trawlers to enable their being tracked in the sea. The Committee has informed the Court that this has already been done in Tamil Nadu. The Union of India will extend its cooperation in this matter.

5. The report on the implementation of the above measures be placed before the Court by the State Government by the next date.

6. Mr. Agarwal, learned Amicus Curiae, has highlighted the concerns expressed by the fishermen whom the Committee met during their visit. It is pointed out that the financial assistance of Rs.7,500/- given to the fishermen affected by the ban was too meagre an amount. Further, the Committee has recommended that the financial assistance should be made available to all the fishermen in the area affected by the ban.

7. A useful suggestion has been made that the fishing community affected by the ban should itself be engaged in the conservation work as well as in MGNREGA work

during the ban period. The response of the State on this suggestion also be placed before the Court on the next date.

8. The Committee has sought some more time to fully ascertain the compliance of the directions issued by the Court earlier in OJC Nos.3128 of 1994 and 14889 of 1998. The committee nevertheless has confirmed that the facts stated in the affidavit filed by the State on 26th February 2021, are found to be substantiated. The efforts by the State Government must be kept continued, because this is the key nesting season where the Olive Ridley Sea turtles require the maximum protection.

9. The Court records its appreciation of the efforts of the Committee. The Committee will undertake further visits to the sites pointed out in the report and place a supplementary report before the Court by the next date.

10. Mr. Agarwal points out that one stretch of the road for about 9 kilometres, between Danmarg to Talachua, is in a bad condition and requires to be immediately repaired.

11. Mr. Muduli is requested to bring this to the attention of the concerned appropriate authority and to ensure that the repair work is taken up immediately.

12. The Union of India through the Ministry of Environment and Forest, Government of India is added as an Opposite Party. A complete set of papers, including copies of the orders/directions issued by the Court earlier, the orders passed in the present petition as well as the today's order,

the Committee's report and the affidavits filed are provided to Mr. P. K. Parhi, learned Assistant Solicitor General of India for Union of India forthwith to enable him to take instructions in the matter.

13. List on 29th April, 2021.

(Dr. S. Muralidhar)
Chief Justice

(B.P. Routray)
Judge

- 5 19.03.2021
1. Heard Mr. Mohit Agarwal, learned Amicus Curiae and Mr. P.K. Muduli, learned Additional Government Advocate for the State-Opposite Parties.
 2. The Amicus Curiae has today submitted a report before this Court about an incident that occurred at about 10.30 p.m. on the night of 15th March, 2021. The patrolling team of the Gahirmatha Wildlife Range and the APR police staff detected a fishing trawler in the sanctuary area. When the said trawler was attempted to be intercepted, the crew members of the trawler attacked the patrolling staff with sharp weapons. As a result, five numbers of patrolling staff sustained injuries. It is stated that thereafter the said trawler called upon ten further trawlers and all of them ganged up to drown the patrolling boat along with the patrolling staff. In the circumstances, the patrolling boat was badly damaged and the staff suffered injuries.
 3. It is stated that a report to that effect was forwarded by the D.F.O., Mangrove Forest Division (Wildlife) Rajnagar on 17th March, 2021 to the Regional Chief Conservator of Forests, (RCCF), Bhubaneswar and an F.I.R. has also been lodged to the Talchua Marine Police Station on 16th March, 2021.
 4. Apprehending that no consequential steps would be taken, the Amicus Curiae mentioned the matter before this Court yesterday and the matter was directed to be listed today.

5. When the matter was called out, Mr.P.K.Muduli, learned Additional Government Advocate handed over an affidavit dated 18th March, 2021 of the Divisional Forest Officer, Mangrove Forest Division (Wild Life) Rajnagar, in which inter alia it is stated that the trawler operators are habitual offenders. The details of the cases registered against the boats of one Niranjan Mandal and his son Manas Mandal, in a tabular form, have been enclosed with the affidavit. It is assured that patrolling in Gahirmatha is being carried out with the Departmental speed boat, Departmental trawler as well as speed boats of Bhadrak Wildlife Division. It is further stated that immediate steps have already been taken to get the hired boat of DPCL repaired within 4-5 days to make it ready for patrolling. It is learnt from the Officer-In-Charge of Talchua Marine Police Station that steps have been taken to arrest the accused persons.

6. The Court expresses its concern about the impunity with which the illegally operating trawlers are able to violate the law. There is an urgent need to ensure that the patrolling is stepped up and made effective by providing the enforcement teams with adequate equipment and vehicles to have an effective check over the illegal trawling activities.

7. The Court directs the RCCF, Bhubaneswar to personally oversee the steps being taken and to ensure strict compliance

with the directions issued by this Court in coordination with the district administration.

8. An updated status report be placed before this Court on the next date. The concerns expressed by the Amicus Curiae in para-5 of the note handed over today, a copy of which has been provided to Mr.Muduli, be also addressed in the status report.

List on 12th April, 2021.

(Dr. S. Muralidhar)
Chief Justice

(B.P. Routray)
Judge

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No.7118 of 2021

In Re : Olive Ridley Turtles *Petitioner*
Mr. Mohit Agarwal, Amicus Curiae

-versus-

Principal Secretary, Forest and *Opposite Party*
Environment Department

Mr. P.K. Muduli, Additional Government Advocate

CORAM:
THE CHIEF JUSTICE
JUSTICE B.P. ROUTRAY

ORDER
12.04.2021

Order No.

- 06.
1. This matter is taken up by video conferencing mode.
 2. Two affidavits have been filed one by Regional Chief Conservator of Forests stating that pursuant to the FIR concerning the incident assault on the patrolling boat some of the accused i.e. 11 persons have been arrested. However, it is pointed out by Mr. M. Agarwal, learned Amicus Curiae that the principal accused is still at large.
 3. Mr. Muduli, learned Additional Government Advocate states that he will seek instructions and ensure that prompt actions are taken to apprehend the principal accused considering that the offence is under Section 307 IPC.
 4. A revised status report shall be filed within one week.

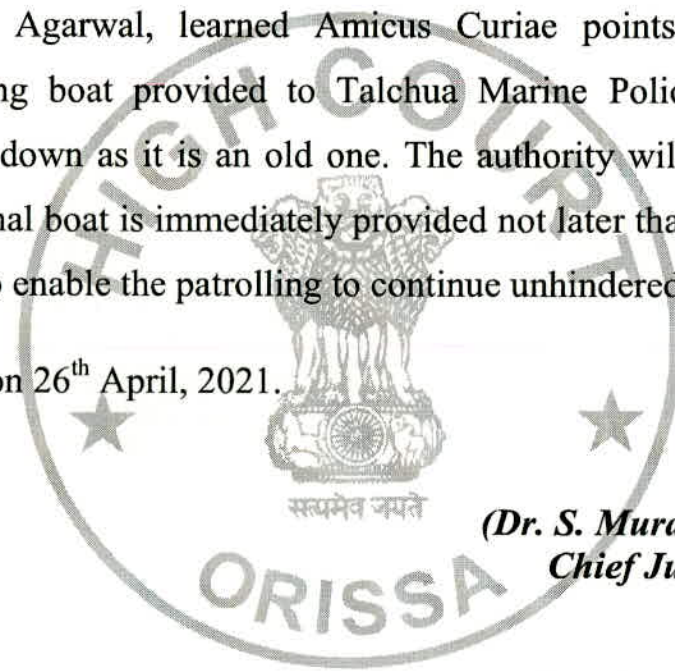
5. The second status report has been filed by the Deputy Director of Fisheries, Cuttack stating that the fishing license and the registration certificate of the offending fishing vessel stands cancelled.

6. It is not clear whether any due process of law has been followed while passing the order dated 31st March, 2021.

7. Mr. Muduli, learned Additional Government Advocate states that he will seek instructions in this regard as well.

8. Mr. Agarwal, learned Amicus Curiae points out that the patrolling boat provided to Talchua Marine Police Station has broken down as it is an old one. The authority will ensure that a functional boat is immediately provided not later than a week from today to enable the patrolling to continue unhindered.

9. List on 26th April, 2021.



(Dr. S. Muralidhar)
Chief Justice

(B.P. Routray)
Judge

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No.7118 of 2021

In Re: Olive Ridley Turtles *Petitioner*
Mr. Mohit Agarwal, Amicus Curiae
-versus-
Principal Secretary, Forest and *Opposite Parties*
Environment Department and
others

Mr. P.K. Muduli, Additional Government Advocate

CORAM:
THE CHIEF JUSTICE
JUSTICE B. P. ROUSTRAY

ORDER
26.04.2021

Order No.

07.

1. This matter is taken up by video conferencing mode.
2. The Superintendent of Police, Kendrapara as well as Mr. Sreekanta Kumar Barik, Inspector-In-Charge, Talchua Marine Police Station (T.M.P.S.), who has filed the affidavit dated 26th April 2021, shall remain present before this Court on video conferencing mode tomorrow with the records to answer queries regarding previous cases, if any, involving the same boat/boat owner registered at the J.M.P.S. and the status of those cases.
3. List on 27th April, 2021.
4. As the restrictions due to resurgence of COVID-19 situation are continuing, learned counsel for the parties may utilize a printout of the order available in the High Court's website, at par with

certified copy, subject to attestation by the concerned advocate, in the manner prescribed vide Court's Notice No.4587, dated 25th March, 2020 as modified by Court's Notice No.4798, dated 15th April, 2021.

(Dr. S. Muralidhar)
Chief Justice

(B.P. Routray)
Judge

S.K. Guin



IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No.7118 of 2021

In Re : Olive Ridley Turtles *Petitioner*
Mr. Mohit Agarwal, Amicus Curiae
-versus-
Principal Secretary, Forest and
Environment Department *Opp. Party*
Mr. P.K. Muduli, Additional Government Advocate

CORAM:
THE CHIEF JUSTICE
JUSTICE B. P. ROUTRAY

ORDER

27.04.2021

Order No.

08.

1. This matter is taken up by video conferencing mode.
2. The Superintendent of Police, Kendrapara has appeared. His attention has been drawn to the affidavit dated 18th March, 2021 filed by the Divisional Forest Officer, Mangrove Forest Division (Wild Life), Rajnagar enclosing a list of cases registered since 2011 against the family members of the owner of the boat which was involved in the most recent incident for which P.S. Case No.34 of 2021 has been registered on 16th March, 2021 in Talchua Marine Police Station.
3. He is requested to apprise the Court the current status of all those cases.
4. Unless the past cases, including the present one, are carried to their logical end, there will be no deterrence against similar

illegal trawler activities which are taking place year after year in the area.

5. The S.P., Kendrapara assures the Court that he will present a status report on the aforementioned cases on the next date.

6. At his request, list on 5th May, 2021.

(Dr. S. Muralidhar)
Chief Justice

(B.P. Routray)
Judge



KC Bisoi

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No.7118 of 2021

In Re : Olive Ridley Turtles *Petitioner*
Mr. Mohit Agarwal, Amicus Curiae
-versus-
Principal Secretary, Forest and
Environment Department *Opp. Party*
Mr. M.S. Sahoo, Additional Government Advocate

CORAM:
THE CHIEF JUSTICE
JUSTICE B. P. ROU TRAY

ORDER

05.05.2021

Order No.

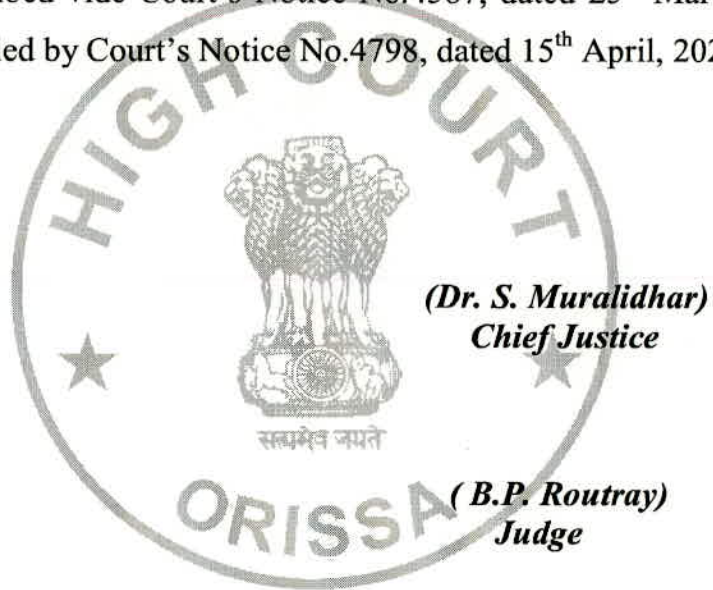
09.

1. This matter is taken up by video conferencing mode.
2. The affidavit stated to have been filed yesterday by the Superintendent of Police (SP), Kendrapara be placed on record.
3. The Court directs the SP, Kendrapara to remain present in virtual mode on the next date to explain why effective steps have not been taken in the cases listed out by him in the said affidavit.
4. Mr. Agarwal, learned Amicus Curiae, states that even in the case arising out of the latest incident, the named accused appears to have obtained protection from arrest in an anticipatory bail application filed in this Court. He states that he will furnish the details thereof to Mr. Sahoo who in turn

will instruct the SP to provide an explanation in that regard to this Court on the next date.

5. List on 12th May, 2021.

6. As the restrictions due to resurgence of COVID-19 situation are continuing, learned counsel for the parties may utilize a printout of the order available in the High Court's website, at par with certified copy, subject to attestation by the concerned advocate, in the manner prescribed vide Court's Notice No.4587, dated 25th March, 2020 as modified by Court's Notice No.4798, dated 15th April, 2021.



IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No.7118 of 2021

In Re : Olive Ridley Turtles *Petitioner*
Mr. Mohit Agarwal, Amicus Curiae

Principal Secretary *Opposite Parties*
Mr. M.S. Sahoo
Additional Government Advocate

CORAM:
THE CHIEF JUSTICE
JUSTICE K.R. MOHAPATRA

ORDER
12.05.2021

Order No.

10. 1. This matter is taken up by video conferencing mode, in the Vacation Court.
2. Mr. Sahoo, learned Additional Government Advocate states that he will file the status report before the next date.
3. List on 31st May, 2021.

(Dr. S. Muralidhar)
Chief Justice

(K.R.Mohapatra)
Judge

IN THE HIGH COURT OF ORISSA AT CUTTACK
W.P.(C) No.7118 of 2021

In Re Olive Ridley Turtles *Petitioner*
Mr. Mohit Agarwal
Amicus Curiae
-versus-
Principal Secretary *Opposite Party*
Mr. M.S. Sahoo
Additional Government Advocate

CORAM:
THE CHIEF JUSTICE
JUSTICE SAVITRI RATHO

Order No.

11. 1. This matter is taken up by video conferencing mode, in the Vacation Court.
2. The DFO, Rajnagar is present before this Court by virtual mode and seeks to explain the action taken in respect of the ten other pending complaints against the family members of the principal accused involved in the recent incident. However, the Court is not satisfied with the explanation given by the DFO, Rajnagar. In particular, there is no convincing explanation for the delay in taking a decision on granting sanction for prosecution in two of the cases still pending with him.
3. The Court is not also satisfied with the response given today by virtual mode by the Superintendent of Police, Kendrapara as

regards the follow up action on the past complaints as well as the progress as regards the most recent FIR.

4. This Court has impressed upon both Mr. Ashok Parija, learned Advocate General and Mr. M.S. Sahoo, learned Additional Government Advocate, that effective steps are required to be taken in a concerted manner so that there are tangible results as far as strengthening and enforcing the rule of law on the ground. Both of them have assured the Court that effective steps will be taken in this regard and will be reported to this Court on the next date.

5. Mr. Mohit Agarwal, learned Amicus Curiae, pointed out that the nesting period of the Olive Ridley turtles has come to an end as far as the present season is concerned. He has rightly pointed out that the other measures as noted by this Court in the order dated 15th March, 2021 should be implemented without further delay.

6. The Court directs both the Union of India and State of Odisha to file separate affidavits on the steps taken with respect to the implementation of the directions issued by the Court in its order dated 15th March, 2021 and the orders thereafter on the various aspects. The affidavits be filed by them on or before 19th July, 2021.

7. List on 3rd August, 2021.

8. As the restrictions due to resurgence of COVID-19 situation are continuing, learned counsel for the parties may utilize a printout of the order available in the High Court's website, at par with certified copy, subject to attestation by the concerned advocate, in

the manner prescribed vide Court's Notice No.4587, dated 25th March, 2020 as modified by Court's Notice No.4798, dated 15th April, 2021.

(Dr. S. Muralidhar)
Chief Justice

(Savitri Ratho)
Judge

S.K. Jena/P.A.



IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) PIL No.7118 OF 2021

In Re:Olive Ridley Turtles *Petitioner*
Mr. Mohit Agarwal, Amicus Curiae

-versus-

Principal Secretary, Forest and
Environment Department and thers *Opp. Parties*
Mr. M.S. Sahoo, AGA

CORAM:
THE CHIEF JUSTICE
JUSTICE B. P. ROUSTRAY

ORDER

03.08.2021

Order No.

12. 1. Affidavits have been filed on 22nd July, 2021 and 23rd July, 2021 by the Divisional Forest Officer (DFO), Mangrove Forest Division (Wildlife), Rajnagar, Kendrapara and the Superintendent of Police, Kendrapara respectively regarding the directions issued on 31st May, 2021. Mr. Agarwal, learned Amicus Curiae (AC) points out that affidavits in terms of para 6 of the said order are yet to be filed.
2. A further opportunity is granted to both the Union of India and State of Odisha to file separate affidavits on the steps taken to implement the various directions issued by this Court on 15th March, 2021 at least one week prior to the next date.
4. List on 21st September, 2021.
5. An urgent certified copy of this order be issued as per rules.

(Dr. S. Muralidhar)
Chief Justice

(B.P. Roustray)
Judge

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No.7118 of 2021

In Re: Olive Ridley Turtles *Petitioner*

Mr. Mohit Agarwal, Amicus Curiae

-versus-

Principal Secretary, Forest and Environment Department and others *Opposite Parties*

Mr. D.K. Mohanty, A.G.A.

Mr. C.K. Pradhan, C.G.C.

**CORAM:
THE CHIEF JUSTICE
JUSTICE B. P. ROUTRAY**

**ORDER
21.09.2021**

Order No.

13.

1. On many of the issues highlighted in the earlier orders, including the issue of transponders, the Court would like to the Union of India to file an affidavit indicating its stand within four weeks from today with an advance copy to the learned Amicus Curiae.

2. List on 16th November, 2021.

(Dr. S. Muralidhar)
Chief Justice

(B.P. Routray)
Judge

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) PIL No.7118 of 2021

In Re: Olive Ridley Turtles *Petitioner*

Mr. Mohit Agarwal, Amicus Curiae

-versus-

Principal Secretary, Forest and Environment Department and others *Opp. Parties*

Mr. P.K. Muduli

Additional Government Advocate

Mr. P.K. Parhi, ASGI

Mr. Ashok Kumar Parija, Advocate General

CORAM:
THE CHIEF JUSTICE
JUSTICE A.K. MOHAPATRA

ORDER
16.11.2021

Order No.

14. 1. Mr. Parhi, learned counsel appearing on behalf of the Union of India prays for copies of the pleadings and orders in the present petition. A direction is issued to the Registry to provide him forthwith a soft copy of this petition and the entire pleadings on a pen drive that will be supplied by him.
2. The direction issued in paragraph 6 of the order dated 31st May, 2021 to the Union of India as far as State of Odisha to file separate affidavits on the steps taken for implementation of Court's direction issued on 15th March, 2021 and the orders thereafter on the various aspects is reiterated. The Union of India will positively file its affidavit on or before 20th December, 2021.

3. An affidavit has been filed by the State of Odisha on 20th September, 2021. Since nearly two months have elapsed, a further affidavit be filed up-dating the current status with regard to steps taken as mentioned in Paragraphs 5, 6 and 7 of the said affidavit. The said further affidavit be filed not later than 20th of December, 2021 and an advance copy thereof be served on Mr. Mohit Agarwal, learned Amicus Curiae.

4. Mr. Mohit Agarwal, learned Amicus Curiae points out that of the two boats of the Forest Department, one has broken down and requires to be repaired. The Taluchuan Marine Police Station has no patrolling boat at all.

5. Mr. Muduli, learned Additional Government Advocate assures that immediate instructions will be issued to rectify the situation. The Court directs the above situation must be rectified on or before 22nd November, 2021. A compliance affidavit be filed by the next date.

(Dr. S. Muralidhar)
Chief Justice

(A.K. Mohapatra)
Judge

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No.7118 of 2021(PIL)

In Re: Olive Ridley Turtles *Petitioners*
Mr. Mohit Agarwal, Amicus Curiae

-versus-

Principal Secretary, Forest and *Opp. Parties*
Environment Department & others

Mr. P.K. Muduli, A.G.A.
Mr. P.K. Parhi, ASGI

CORAM:
THE CHIEF JUSTICE
JUSTICE A.K. MOHAPATRA

Order No.

ORDER
23.12.2021

15. 1. Mr. P.K. Parhi, learned Assistant Solicitor General assures the Court that the Union of India's affidavit will positively be filed on or before 3rd January, 2022.
2. List on 18th January, 2022.

(Dr. S. Muralidhar)
Chief Justice

(A.K. Mohapatra)
Judge

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No. 7118 of 2021 (PIL)

In Re : Olive Ridley Turtles *Petitioner*

Mr. Mohit Agarwal, Amicus Curiae

-versus-

Principal Secretary, Forest and ... Opposite Parties
Environment Department and Others

Mr. P.K. Muduli, Addl. Govt. Advocate

Mr. P.K. Parhi, Asst. Solicitor General

CORAM:
THE CHIEF JUSTICE
JUSTICE R.K. PATTANAİK

Order No.

ORDER
16.02.2022

16. 1. Mr. Mohit Agrawal, learned Amicus Curiae states that he will put down in a note the recent incidents of attempts by trawlers to intrude into the protected areas.
2. The aforementioned note be handed to Mr. Muduli, learned Addl. Government Advocate within a week to enable him to take instructions.
3. List on 9th March, 2022.

(Dr. S. Muralidhar)
Chief Justice

(R.K. Pattanaik)
Judge

IN THE HIGH COURT OF ORISSA AT CUTTACK
SUO MOTU W.P.(C) PIL No.7118 of 2021

In Re: Olive Ridley Turtles *Petitioners*
Mr. Mohit Agarwal, Amicus Curiae
-versus-
Principal Secretary, Forest and ... Opposite Parties
Environment Department and others
Mr. P. K. Muduli, AGA and Mr. P. K. Parhi, ASGI

CORAM:
THE CHIEF JUSTICE
JUSTICE R. K. PATTANAİK

ORDER
09.03.2022

Order No.

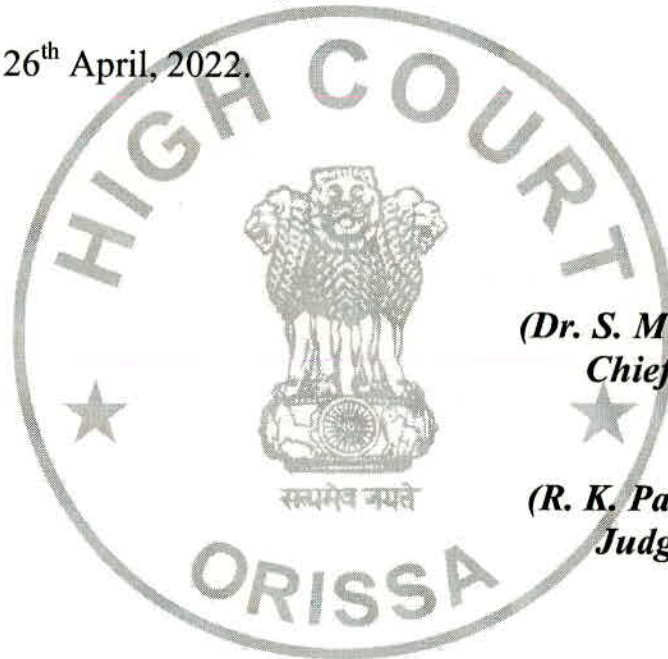
17. 1. The Amicus Curiae has filed a report on two incidents that have taken place in the jurisdiction of the Astaranga Marine Police Station - one on 26th December, 2021 and the other on 31st January, 2022. During both incidents, of the several trawlers that unauthorisedly entered the protected area only a few could be apprehended.
2. Although a response has been filed by the State Government to the report on 7th March, 2022, by and large admitting the above facts, concrete steps that require to be taken for preventing such incidents in future have not been spelt out therein. The Amicus Curiae has pointed out how more than 50% of the posts in all the marine police stations are lying vacant. If the Government has to be serious about deterring such incursions by trawlers into the prohibited zone, concerted action has to be taken on several fronts

including filling up of the vacant posts in the marine police stations in a time bound manner.

3. Mr. P. K. Muduli, learned Additional Government Advocate states that the response of the State Government in this regard in the form of an affidavit setting out the time bound concrete steps to be taken, shall be filed before the next date.

4. On the next date, the State will also inform the Court of the status of installation of transponders.

5. List on 26th April, 2022.



(Dr. S. Muralidhar)
Chief Justice

(R. K. Pattanaik)
Judge

M. Panda

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No.7118 of 2021

In Re: Olive Ridley Turtles *Petitioners*
None

-versus-

Principal Secretary, Forest and
Environment Department and *Opp. Parties*
others

Mr. P.K. Muduli, AGA
Mr. P.K. Parhi, ASGI

CORAM:
THE CHIEF JUSTICE
JUSTICE R.K.PATTANAİK

ORDER
26.04.2022

Order No.

18.

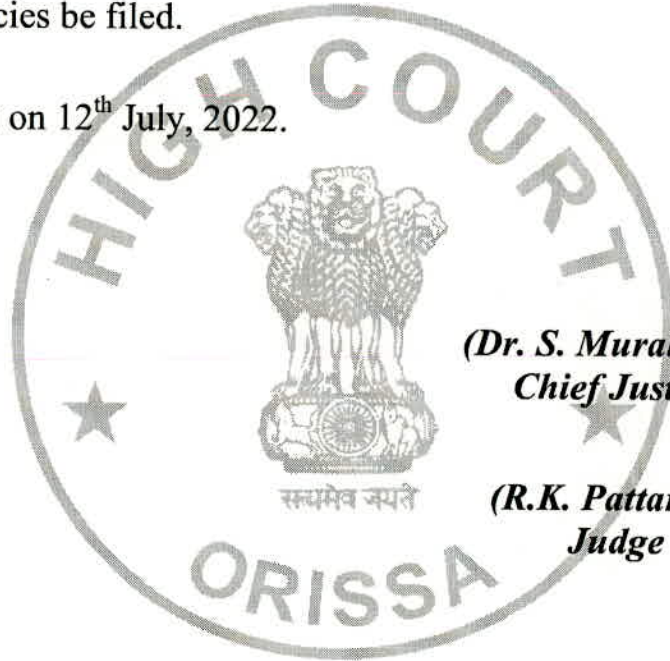
1. An additional affidavit has been filed on 20th April 2022 by the Deputy Director of Fisheries (Marine), Directorate of Fisheries, Mangalabagh, Dist-Cuttack stating, *inter alia*, that steps have been taken to instal marking buoys to demarcate the no fishing zones at the Devi river mouth as well as the Rushikulya river mouth. The affidavit further states that a joint awareness programme has been carried out across various fishing harbours and fish landing centers for restricting the movement of fishing boats prior and during the Turtle Ban Period from 1st November to May 31st every year.

2. As far as installation of transponders is concerned, it is stated that in the first tender floated there no bids were received; a fresh tender has been floated on 18th April 2022.

3. A separate affidavit has been filed by the Additional Superintendent of Police on 25th April 2022 as regard the vacant posts. It is stated that steps have been taken up and the recruitment is being expedited. It is expected to be completed soon.

4. By the next date, further compliance affidavits on both aspects of purchase of transponders as well as filling up vacancies be filed.

5. List on 12th July, 2022.



(Dr. S. Muralidhar)
Chief Justice

(R.K. Pattanaik)
Judge

IN THE HIGH COURT OF ORISSA AT CUTTACK
SUO MOTU W.P.(C) PIL No.7118 of 2021

In Re: Olive Ridley Turtles *Petitioners*
Mr. Mohit Agarwal, Amicus Curiae
-versus-
Principal Secretary, Forest and ... Opposite Parties
Environment Department and others
Mr. P. K. Muduli, AGA

CORAM:
THE CHIEF JUSTICE
JUSTICE R. K. PATTANAIK

ORDER
12.07.2022

Order No.

19. 1. On the issue of installation of transponders, an affidavit has been filed on 7th July, 2022 stating that no bids were received pursuant to tenders floated on 10th December, 2021 and 18th April, 2022. It is stated that a fresh tender has been floated on 7th June, 2022 and the last date for submission of bids is 12th July, 2022. It is expected that after bids are received in this tender, an order will be placed for purchase of transponders as already directed.
2. Another affidavit has been filed on 11th July, 2022 stating that the process of recruitment against 143 posts of Sub-Inspector of Police has started from 2nd July, 2022. An approval has been sought for conducting the recruitment of Civil Constables in 2022.

-42-

3. A further updated status report by way of an affidavit be filed before the next date.

4. List on 17th October, 2022.

(Dr. S. Muralidhar)
Chief Justice

(R. K. Pattanaik)
Judge

M. Panda



IN THE HIGH COURT OF ORISSA AT CUTTACK

SUO MOTU W.P.(C) PIL No.7118 of 2021

In Re: Olive Ridley Turtles *Petitioners*
Mr. Mohit Agarwal, Amicus Curiae
-versus-
Principal Secretary, Forest and Environment Department and others *Opposite Parties*
Mr. P. K. Muduli, AGA for the State
Mr. P.K. Parhi, DSG for Union of India

CORAM:
THE CHIEF JUSTICE
JUSTICE CHITTARANJAN DASH

ORDER
17.10.2022

Order No.

19. 1. An affidavit dated 13th October, 2022 has been filed by the Additional Superintendent of Police listing out the progress in the filling up of the vacancies in the ranks of ASI, SI and constable. It is stated that immediately after completion of the process, the vacancies in different marine police stations will be filled up.
2. An affidavit dated 14th October, 2022 has been filed by the Deputy Director of Fisheries (Marine) where *inter alia* it is stated that BSNL has been asked to revisit the entire proposed cost of terminal (transponders).
3. It appears that ISRO has already expressed willingness to provide the bandwidth but only transponders have to be procured

by the State government. Three months' time has been sought for providing transponders, the network infrastructure and bandwidth.

4. List on 1st March, 2023.

(Dr. S. Muralidhar)
Chief Justice

(Chittaranjan Dash)
Judge

M. Panda



IN THE HIGH COURT OF ORISSA AT CUTTACK

SUO MOTU W.P.(C) PIL No.7118 of 2021

In Re: Olive Ridley Turtles

....

Petitioners

Mr. Mohit Agarwal, Amicus Curiae

-versus-

*Principal Secretary, Forest and ...
Environment Department & Others*

Opposite Parties

Mr. P.K. Muduli, AGA for State

Mr. P.K. Parhi, DSGI for Union of India

**CORAM:
THE CHIEF JUSTICE
JUSTICE M. S. RAMAN**

**ORDER
01.03.2023**

Order No.

21. 1. An affidavit dated 23rd February, 2023 has been filed by the Additional Superintendent of Police, Headquarters setting out the details of the recruitment undertaken for the posts of SI, ASI and Constables. It is stated *inter alia* that vacancies in the different Marine Police Stations will be filled up after completion of the entire process by April, 2023.
2. The Court has also perused the affidavit dated 17th February, 2023 filed by the Assistant Conservator of Forests, Puri Wild Life Division setting out the steps taken for conservation and preservation of strategic locations for safe nesting of Olive Ridley sea turtles for the current year.
3. An affidavit has been filed by the Joint Director (Coastal), Directorate of Fisheries, Govt. of Odisha stating *inter alia* that the

Government of India has been requested to modify the guidelines regarding providing tracking devices, including transponders, for traditional and motorized fishing vessels. It is stated that the response of Government of India is awaited. Three more months' time is, accordingly, sought for suggesting the modalities for procurement of transponders.

4. The Court directs notice to issue to the Joint Secretary (Marine), Ministry of Fisheries and Animal Husbandry & Dairying, Govt. of India, to file a response on the above issue before the next date. The Court expects that the necessary amendments to the guidelines would be issued by then. Mr. P.K. Parhi, learned Deputy Solicitor General of India, who is appearing in the matter accepts notice on behalf of the Joint Secretary (Marine), Govt. of India, and undertakes to communicate today's order to the said officer forthwith for necessary compliance.

5. Copies of the above affidavits be served on Mr. P.K. Parhi, learned DSGI, by learned AGA today itself.

6. List on 26th June, 2023.

(Dr. S. Muralidhar)
Chief Justice

(M. S. Raman)
Judge

MRS/Laxmikant

IN THE HIGH COURT OF ORISSA AT CUTTACK
W.P.(C) No. 7118 of 2021

In Re: Olive Ridley Turtles

.....

Petitioner

Mr. M. Agarwal, Amicus Curiae

Versus

*Principal Secretary, Forest and
Environment Department & Others*

.....

Opposite Parties

Mr. P.K. Muduli, AGA

Mr. S.S. Kashyap, CGC

CORAM:

**JUSTICE S. TALAPATRA
JUSTICE SAVITRI RATHO**

**ORDER
26.06.2023**

Order No.

22.

1. This matter is taken up through Hybrid Mode.
2. At the request of Mr. S.S. Kashyap, learned Central Government Counsel, let the matter be listed on 04.07.2023.
3. Meanwhile, further affidavit as proposed has to be filed. The affidavits filed by the Principal Secretary to Government, Fisheries & ARD Department & Chairman, SLAMC and Additional Superintendent of Police Head Quarters, Cuttack are taken on the record.
4. Mr. M. Agarwal, learned amicus curiae has appeared. He is requested to examine these affidavits and to file if required a statement on the next date.
5. Mr. P.K. Muduli, learned Additional Government Advocate has appeared for the State-Opposite Parties.

**(S. Talapatra)
Judge**

**(Savitri Ratho)
Judge**

Signature Not Verified

Digitally Signed
Signed by: PUSPANJALI MOHAPATRA
Designation: PERSONAL ASSISTANCE
Reason: Authentication
Location: Orissa High Court
Date: 26-Jun-2023 19:02:16

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IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No. 7118 of 2021

In Re : Olive Ridley Turtles

...

Petitioner

Mr. Mohit Agarwal, Amicus Curiae

-versus-

*Principal Secretary, Forest and
Environment Department and Others*

... *Opposite Parties*

Mr. P.K. Muduli, Addl. Govt. Advocate

Mr. P.K. Parhi, Deputy Solicitor General
assisted by Mr. D.R. Bhokta, CGC

CORAM:

ACTING CHIEF JUSTICE DR. B.R. SARANGI

MR. JUSTICE MURAHARI SRI RAMAN

ORDER

30.11.2023

Order No.

25.

1. Let a copy of the affidavit dated 26.06.2023 filed by the Union of India be served in course of the day on Mr. Mohit Agarwal, learned Amicus Curiae, who will examine the same.

2. Call this matter after one week.

**(DR. B.R. SARANGI)
ACTING CHIEF JUSTICE**

**(M.S. RAMAN)
JUDGE**

SK Jena/Secy.

Signature Not Verified

Digitally Signed
Signed by: SANJAY KUMAR JENA
Designation: SECRETARY
Reason: Authentication
Location: High Court of Orissa, Cuttack.
Date: 04-Dec-2023 11:22:54



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IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P. (C) No. 7118 of 2021

In Re : Olive Ridley Turtles ***Petitioner***

Mr. Mohit Agarwal, Amicus Curiae
-versus-

***Principal Secretary, Forest and
Environment Department and Others*** ***Opposite Parties***

Mr. P. K. Muduli, Addl. Government Advocate

CORAM:

ACTING CHIEF JUSTICE DR. B.R. SARANGI

MR. JUSTICE MURAHARI SRI RAMAN

Order No.

ORDER
17.01.2024

26. 1. Mr. P. K. Muduli, learned Additional Government Advocate states that he has received a copy of the affidavit filed by the Central Government to which he wants to respond.
2. Mr. Muduli, learned AGA is also directed to take instruction with regard to steps taken by the State Government for filling up of vacancies in Coastal Police Station and why 50% of the posts are lying vacant in the said police station ?
3. Call this matter next week.

(DR. B.R. SARANGI)
ACTING CHIEF JUSTICE

(M.S. RAMAN)
JUDGE

Signature Not Verified

Digitally Signed
Signed by: SANJAY KUMAR JENA
Designation: SECRETARY
Reason: Authentication
Location: High Court of Orissa, Cuttack.
Date: 19-Jan-2024 11:25:33

